

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 863 OF 2024

IN THE MATTER OF :

SUMIT SAINI

...APPLICANT

VERSUS

AR WOOD CRAFTS PVT LTD

.....RESPONDENT

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Place: New Delhi

Date: 21.10.2024


FILED BY:
(GAURAV AGARWAL)
Advocate for Respondent No.1

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verification by the Respondents. However, as the same is not a saleable product, separate/individual record is not kept of its disposal to the locals. A copy of photograph of the gunning bags dated NIL is **ANNEXURE R-1**.

5. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted abundant trees/plants in the premises. The HSPCB is not correct in submitting in the report that adequate plantation is not done. A copy of set of photographs from the unit dated NIL is **ANNEXURE R-2**.
6. That regarding the NOC from the State Ground Water Authority, the Respondents had a valid NOC upto 30.08.2023 and before the expiry of the same the Respondent has already applied for its renewal however, the same is pending disposal at the end of the Haryana Ground Water Department but no objection/defect is notified in the said application till date.
7. That may be pertinent to mention that Respondent is a manufacturing unit engaged in the present industry since past more than 26 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are directly and indirectly engaged with the

Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Harsh Chopra
Director, AR Wood Crafts Pvt. Ltd
Respondent

Through


(GAURAV AGARWAL)
Advocate for Respondent No.1

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AFFIDAVIT

I, HARSH CHOPRA, aged about 38 years, S/o Sri Devendra Chopra, R/o House No. 306, Sawan Puri, Near Sapphire Hotel, Jagadhri,, District Yamunanagar, Haryana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Director of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 and R-2 to the reply are true copy of the photographs.

Solemnly affirmed on this 15th day of Oct., 2024 at Yamunanagar, Haryana.

Harsh Chopra

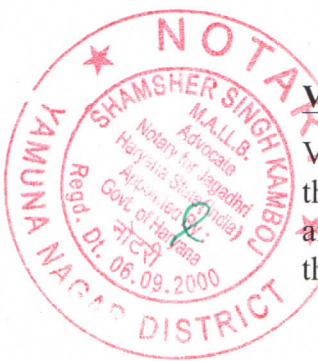
DEPONENT

VERIFICATION

Verified at Yamunanagar, Haryana on this 15th day of Oct., 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Harsh Chopra

DEPONENT



ATTESTED
Shamsheer Singh Kamboj
SHAMSHER SINGH KAMBOJ
M.A.L.L.B.
15/10/24
Advocate
NOTARY JAGADHRI
YAMUNANAGAR

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